# GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE LOK SABHA

### UNSTARRED QUESTION No. 5615 TO BE ANSWERED ON FRIDAY, THE 7<sup>TH</sup> APRIL, 2017 17, CHAITRA, 1939 (SAKA)

#### AADHAAR FOR IT RETURN

#### 5615. SHRIMATI K. MARAGATHAM:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government proposes to make Aadhaar mandatory for Income Tax return;
- (b) if so, the details thereof;
- (c) whether the Government has already made Aadhaar mandatory for applying Permanent Account Number (PAN); and
- (d) if so, the details thereof?

## ANSWER MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR)

- (a)& (b) Vide Finance Act, 2017 a new section 139AA has been inserted in the Income-tax Act, 1961, which inter-alia provides for mandatory quoting of Aadhaar number or Enrollment ID of Aadhaar application Form in the Income-tax return filed on or after 1<sup>st</sup> July, 2017.
- (c) & (d) At present quoting of Aadhaar number is not mandatory for applying for PAN. However, vide Finance Act, 2017, quoting of Aadhaar number or Enrollment ID of Aadhaar application Form has been mandated in PAN application Form, w.e.f. 1<sup>st</sup> July, 2017.